

To be published in the Gazette of India Extraordinary Part-II, Section - 3, Sub-Section (ii)

Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

Notification No. 41 /2015-2020
New Delhi, Dated: 5 October, 2018

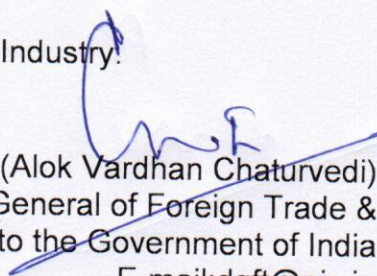
Subject: Amendment of Policy Conditions of Urea under Chapter 31 of the ITC (HS) 2017, Schedule- I (Import Policy).

S.O. (E): In exercise of powers conferred by Section 3 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government, hereby amends the policy conditions of the following Exim Code as under:

Exim Code	Item Description	Policy	Existing Policy Condition	Revised Policy Condition
3102 10 00	Urea, whether or not in aqueous solution	State Trading Enterprise	State Trading Enterprise. However, import of Urea for industrial/non-agricultural / technical grade shall be "Free" with Actual User Condition.	Import allowed through STC and MMTC subject to Para 2.20 of Foreign Trade Policy, 2015-2020. However, import of Urea for industrial/non-agricultural/ technical grade shall be "Free" with Actual User Condition.

2. **Effect of this Notification:** Indian Potash Limited (IPL), Chennai has been delisted as a State Trading Enterprises for import of Urea.

This issues with the approval of Minister of Commerce & Industry.


(Alok Vardhan Chaturvedi)
Director General of Foreign Trade &
Ex- officio Addl. Secretary to the Government of India
E-mail: dgft@nic.in

Issued from F.No.01/89/180/102/AM-02/PC-2[A]/Part-III /e-1883